

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p style="text-align: center;"><u>02.07.2007</u></p> <p style="text-align: center;"><u>OA No. 226/2007</u></p> <p>Mr. Ankur Rastogi, Counsel for applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>The facts of the case, in brief, are that the applicant was appointed as LDC on 14.08.1995 on compassionate grounds. He was promoted as UDC vide order dated 30.04.2003 (Annexure A/2) on passing the department examination. Learned counsel for the applicant submitted that applicant has come to know through some reliable source and has apprehension that the department has now reverted the applicant to the post of LDC vide impugned order dated 29.06.2007 (Annexure A/1) wherein it was mentioned that there is no such post of UDC in Exam quota and hence the applicant has to be reverted to LDC. However, the said order has not been placed on record. He has simply quoted the extracts of the impugned order dated 29.06.2007..</p> <p>Since the applicant has not filed the impugned order dated 29.06.2007 (Annexure A/1) on record, this Tribunal cannot function on the basis of surmises/apprehension and cannot entertain the extracts of the impugned order dated 29.06.2007 unless it is made part of the paper book of the OA. Hence the said OA is dismissed at admission stage.</p> <p style="text-align: right;"><i>[Signature]</i> (J.P. SHUKLA) MEMBER (A)</p> <p style="text-align: center;">AHQ</p> <p style="text-align: left; margin-left: 100px;">Copy given vide RTI 5/6/07 SC</p>